

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No. 91/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Haier Appliance India Pvt.Ltd.- Vs- ATC Logistics Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ABHJIT CHAKRABORTY *Advocate* APPLICANT
2. PRIYAMVADA SINGH *Advocate* — DO —

*V.P. Singh*  
8-02-18  
*Priyamvada Singh*  
8-02-18

1. MR. JOY SAHA, SENIOR ADVOCATE
2. MR. SHAMIT SANYAL, ADVOCATE
3. MR. ANIRBAN DAS, ADVOCATE

*Anirban Das*  
*Advocate*  
08.02.18,

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor sought leave of the Court for filing rejoinder. Prayer is allowed. Rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 13/03/2018 for admission.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(V.P.Singh)  
Member (J)